

COURT- 1

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APL No. 261 OF 2019 & IA No. 672 OF 2019 & IA No. 1920 OF 2019

Dated: 24th October, 2019

Present:
Hon'ble Mrs. Justice Manjula Chellur, Chairperson
**Hon'ble Mr. Ravindra Kumar Verma, Technical
Member(electricity)**

In the matter of:

East North Inter Connection Company Limited **Appellant(s)**

Versus

Central Electricity Regulatory Commission **Respondent(s)**

Counsel for the Appellant(s) : Parinay Deep Shah for A1
Ritika Singhal for A1
Surabhi Pandey for A1

Counsel for the Respondent(s) : Anand K. Ganesan for R2
Swapna Seshadri for R2

ORDER

**IA No. 1920 of 2019 - (Application for condonation of delay in
filing rejoinder)**

For the reasons set out in the application, delay of 26 days in filing the
rejoinder is condoned. Application is disposed of.

Appeal No.261 of 2019 & IA No. 672 of 2019

Pleadings are complete.

List the matter for hearing on **03.03.2020**.

**Ravindra Kumar Verma
Technical Member(electricity)**

**Justice Manjula Chellur
Chairperson**